

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No.408/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Seregarha Mines Ltd		
Under Section	14 (1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS Mohan Lal Gouke  
by

Applicant Co


20/11/17


ORDER

Ld. Pr. CS for the petitioner is present.

Notice has been served but no reply has been filed. On perusal of the compliance affidavit it appears that petitioner has only served copy of the petition on the ROC Jharkhand and Central Government. But no notice is given as required under the law. Petitioner is directed to serve notice in Form NCLT 5 along with a copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs and the Registrar of Companies, Jharkhand for filing their paragraphwise comments within 30 days after receipt of notice. Petitioner is also directed to file affidavit of service within 7 days.

List on **01/02/2018**.

  
(Jinan K.R.)  
Member (J)

  
(V.P. Singh)  
Member (J)